

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 97(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

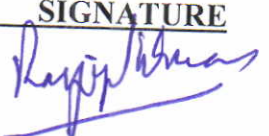
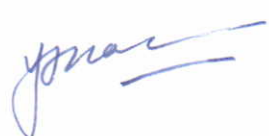

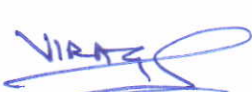
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2016

NAME OF THE COMPANY:

Purna Kala Trust
Vs.

M/s. Delhi Press Patra Prakashan Pvt. Ltd. &ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.)	Nanjoo Ganpathy,	Sr. Adv.	R1-4	
2.)	Sujatha Balachander,	Adv.		
3.)	Ranjyot Ghuman,	Adv.		
4.)	Bast K. Zaidi,	Adv.		
5.)	Khamar Kantamneni,	Adv.		
1)	Mr. Arun Kathpalia	Sr Adv.	Petitioner	
2)	Yashraj Singh Jeora,	Adv.		
3)	Aswita Singh,	Adv.		
1)	Amit Gupta,	Adv.	R-10211	
	Anant A. Pargi,	Adv.		
i)	VIRAG GUPTA,	Advocate	R. 5 to R. 7	
ii)	Gaurav Patra	Advocate		
	along with			
	Mr. Divya	Adv.		

P.T.O.

Order

CA 137/PB/2016 – This is an application with a prayer for striking off from the records the rejoinder filed by the petitioner on various grounds pleaded in the application. In the alternative, Respondents No. 1 to 4 have also prayed that they may be permitted to file Sur Rejoinder as new facts have been raised in the rejoinder filed by the petitioner.


2. Be that as it may, we allow the alternative prayer made by the applicant – Respondents No. 1 to 4 to file Sur Rejoinder. However, it shall remain subject to the condition that the same shall be considered at the time of hearing arguments of the parties. The application is disposed of.

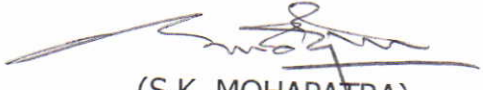
3. **CA 136/PB/2016** - Learned counsel for the applicant at the outset prays for withdrawal of the application. Dismissed as withdrawn.

4. **CA 135/PB/2016** - Notice of the application. Learned counsel for the non applicant – petitioner accepts notice and seeks a week's time to file reply. Notice has also been accepted by learned counsel for non-applicant - Respondents No. 1 to 4. A copy of the application has been furnished to them. Let the reply be filed within one week, with a copy in advance to the counsel for the applicant. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

5. However, in the meanwhile intimation in respect of the cheques drawn in pursuance of the order dated 09.08.2016 exceeding Rs. 50,000/- should be given to the applicant – respondents No. 5 to 7. Respondents No. 1 to 4 are also directed to send intimation regarding the cheques drawn in pursuance of the order dated 09.08.2016 exceeding Rs. 50,000/- to the applicant – Respondents No. 5 to 7.

List for further consideration on 23.11.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)